

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IB/242/PB/2020

IN THE MATTER OF:

| | | |
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| Debabrata Ray | ... | Applicant |
| Versus | | |
| The State Trading Corporation Of India Limited | ... | Respondent |

Under Section 9 (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|--------------------|--|
| For the Applicant | : Ms. Stuti Jain, Mr. Akshu Jain, Advs. |
| For the Respondent | : Mr. Uday Gupta, Sr. Advocate, Ms. Shivani Lal, Mr. Hiren Dasan, Mr. M.K. Tripathi, Ms. Sanam Singh, Ms. Yogamaya M.G., Advs. Mr. Rupam Gupta, AR for STC |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. Ld. Counsel for the Applicant has submitted that he has filed written submissions, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Respondent seeks further time to file written submissions. As a last and final opportunity, one week time is granted to the Respondent to file written submissions. List this matter on **13.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)